

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 216/14

Dated : 05th November, 2014

Present : Hon' ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon' ble Mr. Rakesh Nath, Technical Member

In the matter of :

Municipal Corporation of Greater Mumbai ... Appellant(s)

Versus

Tata Power Co. Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Shanti Bhushan, Sr. Adv.
Mr. Harvinder Toor
Mr. Kartik Seth
Mr. Ganesh Kamath

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.
Ms. Poonam Verma
Mr. Abhishek Munot
Mr. Akshat Jain for R-1

Mr. Parag Tripathy, Sr. Adv.
Mr. Jayant Bhushan, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. S. Venkatesh for R-2

ORDER

We have heard all the learned Senior Counsel for the parties. The learned Senior Counsel for the Appellant is directed to file his respective Written Submission on or before 12.11.14 after serving copy on the other side. The learned counsel for the Respondents are also directed to file their respective Reply Written Submissions on or before 14.11.14 after serving copy on the other side.

Post the matter for **Reporting Compliance** and for further submissions, if any, on 17.11. 2014.

(Rakesh Nath)
Technical Member
Js/jps

(Justice M. Karpaga Vinayagam)
Chairperson